

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY
PART-II, SECTION 3, SUB-SECTION (ii)]
GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
ORDER
New Delhi, the November, 2021

S.O (E)- Whereas, the use of Aadhaar as identity document simplifies the Government delivery processes, brings in transparency and efficiency, and enables applicants to get their work done directly in a convenient seamless manner, and Aadhaar obviates the need for producing multiple documents to prove one's identity;

And as per Rule 5 of Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Rules, 2020 read with Section 4(4)(b)(ii) of the Aadhaar Act, 2016 (as amended), the Central Government may allow Aadhaar authentication on a voluntary basis by requesting entities, in the interest of good governance, promoting ease of living of residents and enabling better access to services for them;

And as per approval received from the Ministry of Electronics and Information Technology, vide O.M 13(2)/2020-EG-II dated 27.07.2021, the Ministry of Health & Family Welfare, Government of India, for the purpose of usage of digital platforms to ensure good governance, hereby notifies the following, namely: —

1. The services for which a citizen requires to undergo Aadhaar authentication through FSSAI are as under: -

- a. Registration and Licensing of Food Business Operators (FBOs)
- b. Inspection of Food Business Operators (FBOs)
- c. Verification of candidates while attending various trainings and certification programs conducted by FSSAI.

2. This notification shall come into effect from the date of its publication in the Official Gazette.

[F. No.P.15025/139/2021-FR]
(Dr. Mandeep K. Bhandari)
Jt. Secretary to the Govt. of India